

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3309

ANSWERED ON:28.07.2009

IMPOUNDING OF VEHICLES BY DELHI TRAFFIC POLICE

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that the Delhi Traffic Police impounds vehicles without following the mandatory procedures as provided in the Delhi Motors Vehicles Rules, 1989;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the details of the action taken against the guilty officers?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): A news item regarding "Police impounding vehicles without filling "Key form" was reported in Hindustan Times on 10.7.2009. Delhi Police was earlier not following the requirement of issue of Offence Seizure Slip (O.S.S.) forms to the owner or in-charge from whose custody the motor vehicles has been seized and detained by Traffic Police Officers as required under the Delhi Motor Vehicles Rules, 1993 (amended in 2004-05). However, corrective action has been taken by Delhi Traffic Police by issuing a circular on 23rd February, 2009 to all Traffic Police officers to issue O.S.S. form to the owner or in-charge of the motor vehicle required under Delhi Motor Vehicle Rules for strict compliance. No action has been taken against Traffic Police officers as there was no mala-fide intention on the part of the Traffic Police officers in this regard.